

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 6
(IB)-108(PB)/2020

IN THE MATTER OF:

Anjum Sajid & anr.

.... Applicant/petitioner

Vs.

Ansal Hi-Tech Townships Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.01.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant : Mr. Aamir Chaudhary, Mr. Tushar Gupta, Advs.

ORDER

Notice of the petition.

Learned counsel for the corporate debtor accepts notice. He seeks and is granted one week time to supply a list of total number of allottees in the project concern to the counsel for the petitioner.

List the matter on 24.01.2020.

— sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

— sd —

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

07.01.2020
Aarti Makker